काल में कितनो प्रतिशत उनकी संख्या कम हुई ग्रीर चौथी पंचवर्षीय योजना में जो करल मैनपावर प्रोग्राम बनाया गया है उसके ग्रंतर्गत कितनी संख्या कम हो गई ?

SHRI JAISUKHLAL HATHI: In the Third Plan a target of employment opportunities for 14 million was set, of which 105 million were to be outside agriculture and 35 million within agriculture. The assessment indicates that the Third Plan would be able to provide opportunities for about 9:5 million outside agriculture and 3-5 million within agriculture.

श्वी भगवत नारायण भागवः चौथी पंचवर्षीय योजनाके बारेमें भीमेरा सवाल था।

श्वो जयसुख लाल हार्थीः चौथीका झभी विचार हो रहा हैं।

SHRI B. K. GAIKWAD: What is the percentage of agriculturists and j agricultural labourers today?

SHRI JAISUKHLAL HATHI: That figure f have not got with me.

श्री देव कीतन्दन नारायण : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि तूर्ताय पंचदर्षीय योजना की गुरूप्रात में अग्निकलचरल लेवर की संख्या क्या थी और इन चार वर्षों में हर वर्ष कितनी कमी हुई और रेकड फाइव इयर प्लान के अन्त में जितनी थी उसरे आज बढ़े. तरी हुई है या कर्ना हुई है और बड़ो तरी हुई है तो कितनी हु? है ?

SHRI JAISUKHLAL HATHI;*wfttTt* !'? || In the Second Five Year

Plan the target of employment of 10 million was set of which 8 million was to be outside agriculture and the balance within agriculture. The actual achievement under the Plan was 6.5 million outside agriculture and 1.5 million within agriculture.

SHRI M. M. DHARIA: Is the Government considering to have an enactment of the nature of minimum wages for agricultural labourers while bring, ing down the proportion?

SHRI JAISUKHLAL HATHI: Perhaps that might be under the consideration of the Labour Ministry.

PAKISTANIS RESIDING IN INDIA SECRETLY

*807. PROF. SATYAVRATA SID-DHANTALANKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news-item in 'Nava Bhafat Times' of 26th May, 1965 in which a spokesman of the Uttar Pradesh Government is reported to have said that the investigation during the last two months had revealed that about 2,000 Pakistanis were residing secretly in that State; arid

(b) if so, whether Government have asked other States to undertake such an investigation to find out as to Row many Pakistanis were secretly residing in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Yes, Sir.

(b) Yes. But the information regarding the number of such Pakistani nationals has not been received from all State Governments.

प्रं • सरयज्ञा तिद्धांता तंगरर : श्रीमन्, पाकिस्तान से जो लोग यहां पर आए है वे तीन कोटि के हैं : एक तो वे हैं जो कि कार्ग्यार के ग्रंदर गस्तास्त्र लेकर घुसे हैं जिनको युसपेठ वाले कहा जाता है, दूसरे वे हैं जो कि छतरियों से थिराये गये हैं भारतवर्व के ग्रंदर, तांसरे वे हैं जो कि छुप छुन कर इस सान के शुरू से भारतवर्व में ग्राना प्रारम्भ हुर हैं जिनकी संख्या ग्रापने स्वीकार की है कि उतर प्रदेश में 2,000 के लगभग हैं । उत्तर प्रदेश में 5345 Oral Answers

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2,000 के लगभग जब इस तरह के पाकि-स्तानी हैं तो अन्य प्रान्तों के अन्दर भी होंगे ग्रौर उनकी संख्या कूल मिलाकर पांच छ: हजार के लगभग होगी। तो ऐसे लोग जो छतरी से गिराये गये हैं चीर जो कार्यमार के अंदर घुसपैंऽ से आए हैं वे इस भरोसे पर आए होंगे कि उनका यहां पर स्वागत करने वाला, छपाने वाला, रखने वाला होगा क्योंकि बाकी यहां के भारतवासी मसलमान लोग तो परे हिन्दूस्तान के साथ हैं । इसलिये जय तक झाने वालों को यह भरोसा न हो कि उनका स्वागत करने वाला भी होगा तब तक वे यहां आ नहीं सकते इसलिये वे लोग छतरी वालों से ग्रौर घुसपैं 5 वालों से भी ज्यादा भग्नंकर हैं क्योंकि उनका ग्रासरा यहीं हो सकता ह। तो मैं यह प्रक्न करना चाहता हं कि यह जो 2,000 या 5.000 के लगभग लोग ग्राए उनको कैंत म्राने दिया गया ?

श्री जयसुख लाल हाथी : मेरे ख्याल से सदस्य साहिव ने एक बयान किया, सवाल तो नहीं पूछा। लेकिन तीन किस्म के जो झाने वाले लोग बताए उससे ज्यादा किस्म के हैं। आपने कहा कि काश्मीर में इन्फिनट्रेटर्स आए, वह एक प्रकार है। दूसरे झापने कहा कि जो छतरी से ग्राए, पैराटवर्न, वह हरू। तीसरा. ग्रापने कहा कि छुप छुप कर ग्राए। ये तीन प्रकार के आपने कहे। लेकिन जो यहां पाकि-स्तानी नेशनल्स हैं इससे भी ज्यादा उनकी कैटेगरी हो सकती हैं। मैं बताऊं कौन कौन कैटेगरी होती हैं। तीन तो ग्रापने कहे. ठीक है। छप छप कर ग्राए जैसे ग्रासाम, वेस्ट बंगाल, विपुरा में ग्राए हैं। चौथे वे हैं जो ट्वल डाक्य्मेन्ट के साथ आए हैं विद् पासपोर्ट एण्ड बीजा. लेकिन उनके बीजा का समय खत्म हो गया है तो भी रहते हैं। पांचवें होते हैं कि जो ग्राए ग्रीर उसके बाद वहां रहने लगे 1952 से लेकर 1957 तक, जब हमने इतनी स्टिक्ट विजिलेन्स नहीं रखी थी। चौथे जो मैंने कहा वह हैं कि जब परमिट सिस्टम आ था और पाकिस्तान में लोग दो, तीन, चार महीने के लिये गये. इस दरमियान पास-

to Questions

पोर्ट सिस्टम शरू हो गया, वहां से उनको छ.ने का गोका नहीं मिला जब तक कि वे पाकिस्तान का पासरोर्टन लें और उनको पाकिस्तान का पासपोर्ट लेता पडा। फिर वं पाकिस्तानी नेशनल बन गए। कुछ लोग ऐसे भी है जिन हो हम हर साल एक एक साल की नियाद देते हैं। लेकिन वह बात ठीक है कि 2,000 आदमी जो उतर प्रदेश में हैं सारे देश में इसी प्रकार के बादमी जो पासरोर्ट वीजा पर ग्राए हैं और पहले से ग्राए हैं ग्रोर ग्रभी भी सीकेटली रहते हैं उनकी संख्या 5,000 के करीब होगी। हमते हर एक स्टेट गवर्नमेंट को लिखा है कि ऐस नेशनल्त जो अनडीजायरेवन हों. समप्रिमस किस्म के हों उनको इन्टर्न किया जाय, ई.टेन किया जाय ग्रीर उनके मबमेन्ट पर रेस्ट्रिक्शन रखा जाय ।

प्र.० सत्यवत सिद्धांतालंकार : श्रीमन्, पाकिस्तान रेडिगो से यह घोषणा प्रसारित हुई है कि बाहर की लड़ाई तो समाप्त हो गई है लेकिन ग्रंदर की लड़ाई तो समाप्त हो गई है लेकिन ग्रंदर की लड़ाई चले ीि ग्रीर ग्रंदर की लड़ाई जिस तरह से चल सकती है वह ग्राप जानते हैं कि किस तरह से वे सैबो-टाज करेंगे, किस तरह से क्या कुछ करेंगे । इसलिये क्या मंत्री महोदय यह बतलाने की कुपा करेंगे कि क्या सख्त कायवाही उनके विरुद्ध की जायगी ? क्या यह नहीं हो सकता कि प्रत्येक भारतवासी को रजिस्टर कर दिया जाय चाहे हिन्दू हो, मुसलमान हो, पारसी हो, ईसाइ हो ग्रीर रजिस्ट्रेजन करते हुए इस बात का पता लगाया जाय कि कौन पाकिस्तानी है ग्रीर कौन पाकिस्तानी नहीं है ?

श्वी जयसुख लाल हाथी: जव तक पाकि-स्तान के साथ काण्मीर का सवाल है वह तो विलकुल सही बात है कि कुछ गड़बड़ कर ककेंगे इन्फिलट्रेटर्स । तो इन्फिलट्रेटर्स को तो निका-लना ही पड़ेगा ग्रीर खत्म करना पड़ेगा, इसके लिये कोई कांस्टीट्यूणनल ग्रीर लीगल कार्य-वाही हो नहीं सकती, उनको तो हटाना होगा, निकालना पड़ेगा, खत्म करना पड़ेगा । जहां तक ऐसे लोग हैं जो 1952 में ग्रा गए

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अप्रीर यहां रहते हैं उनके लिये हम कार्यवाही करेंगे कि ऐसे लोगों को तलाश कर कर के निकाल दिया जाय ।

प्रो० सत्यवत सिद्धांतालंकार : सिर्फ एक प्रश्न मेरा और है । शक्ल से तो पता नहीं लग सकता कि यह आदमी पाकिस्तानी है या हिन्दुस्तानी है आप चुन चुन कर कैसे निका-लेंगे, शक्ल से निकलना हो तो बड़ा आसान है लेकिन अगर कोई पाकिस्तानी है तो पाकि-स्तान उसके दिल के अंदर बैठा हुआ है, माथे के अंदर नहीं बैठा हआ है ?

श्री जयमुख लाल हाथी : यह वात सही है कि शक्ल में नहीं लिखा हुआ है, यही दिक्कत है, लेकिन हर आदमी को रजिस्टर कर सकेंगे, जैसे इलेक्टोरल रौल में हर आदमी रजिस्टर होता है लेकिन रजिस्टर करने के बाद एक एक आदमी को शहर शहर में, गांव गांव में ढूंढ कर निकालना मुश्किल बहुत है। लेकिन ऐसे पांच छ: हजार आदमी है जिनके खिलाफ कार्यवाही करने के लिये हमने हर एक डिस्ट्रिक्ट आफिसर, पुलिस आफिसर को कहा है कि जो कोई बाहर का आदमी मालूम पड़े उसको इन्टरोंगेंट करे, पूछताछ करे और उसके बारे में जांच पड़ताल करे।

SHRI ATAL BIHARI VAJPAYEE: I would like to know what has happened to the Pakistani paratroopers who were dropped between Delhi and Meerut by a transport plane which crashed. The remains of the plane are there but there is nothing known about the crew who have neither been found dead nor captured. Uttar Pradesh claims that no paratroopers were dropped while New Delhi claims that some were dropped. May I kaow whether the Central Intelligence had made enquiries in this matter?

SHRI JAISUKHLAL HATHI: Yes, Sir, enquiries were made and they were found somewhere round about Punjab.

to Questions,

[श्वी ग्रब्दुल गती : क्या वजीर साहिब फर्मायेंगे कि ग्रायंदा मुल्क में बेईमान लोग न ग्रा सकेंं, धोकाबाज लोग न ग्रा सकें, चाहे वे पाकिस्तानी हों या मुखालिफ़ लोग हों, क्या उनके बारे में कोई ग्राइडेन्टटी कार्ड का रास्ता निकाला जाएगा जिस से कि बोगस वोटर न बन सकें ? दूसरी बात मैं यह जानना चाहता हूं कि जो लड़कियां हिस्दुस्तानी हाई कमिणन से बीजा या पासपोर्ट ले कर ग्राई हैं, उन्हें हिदायत के तौर पर पकड़ा गया है तो क्या उन्हें गवर्न मेंट रिहा करने के बारे में सोचेगो?]

श्री जेयसुख लाल हाथी : जो लोग पास-पोर्ट ग्रौर वीजा लेकर यहां ग्राये हैं ग्रौर जिनके बारे में हमें यह सूचना मिली है कि वे सथ-पीशस करेक्टर के लोग हैं उन्हें गिरफ्तार किया गया है ग्रौर जो दूसरे किस्म के लोग हैं उनके मूबमेंट पर रस्ट्रिक्शन लगाया गया है।

[†][1 Hindi transliteration.

गिओ ग्रब्दुल राती: मेरा जवाब नहीं मिला. जो लडकियां पकडी गई थीं ?]

Oral Answers

श्री जयसुख लाल हाथी: इस तरह के लोग सारे हिन्द्स्तान में पकडे गये हैं।

† अी ग्रस्ट्रल सती : मैं पंजाब के गृड्गाओं जिला की बात कर रहा हं।]

श्री जयसूख लाल हायी : इसके बारे में मैं पंजाब सरकार से मालुम करूंगा ।

SHRI FARIDUL HAQ ANSARI: May I know whether the hon. Minister has got any statistics about Delhi about the number of Pakistanis overstaying here? I am asking this question because in the papers, about a week ago, there was a news that quite a good number of Pakistanis are overstaying. I want to know what has happened to them.

SHRI JAISUKHLAL HATHI: About seventy people have been detained.

SHRI B. K. P. SINHA: Sir, the hon. Minister has said that there are different categories of Pakistanis in India. One of these categories is of those Indian Muslims who on some temporary business or some other work went to Pakistan when there was no permit system and then the permit system was introduced and the passport system was introduced. They were Indian citizens and they wanted to remain Indian citizens but because of the permit and passport system they could not come back unless they took a passport. Pakistani The force of circumstances compelled them to take a Pakistani passport. What is the number of such persons whom I consider Indian nationals in India at present and on whom, by treating

*[] Hindi transliteration.

them as other Pakistani citizens Government is perpetrating, in my opinion, a cruelty and" is forcing them, these loyal Indians, to remain Pakistani citizens?

to Questions

SHRI JAISUKHLAL HATHI: It is difficult to find out whether they wanted to come back to India or they wanted to stay there. They have come here On passports. They have made some representation, some people have made, that they had been there, they wanted to come back and in the meantime this system of passport was introduced and they had to take out a Pakistani passport. In such cases, we allow them to stay here.

श्री राम सहाय : क्या मैं यह जान सकुंग। कि पाकिस्तान जो यह प्रचार कर रहा है कि हिन्दुस्तान की सरकार पाकिस्तानियों के बजाय इंडियन मसलमानों को गिरफ्तार कर रही है, उसके बारे में क्या तथ्य है ?

श्री जयसुख लाल हाथी : जो इंडियन मुरुलमान गिरपतार किये गये हैं वे डिफेन्स ग्राफ इंडिया रूल के मातहत गिरफ्तार किये गये हैं और उन्हें इसलिये नहीं गिरफ्तर फिया गया है कि वें पाकिस्तानी मसलमान हैं ।

श्री जगत नारायण : क्यां वजीर साहिब बतलायेंगे कि पंजाब में कितने इग्फिलटेटर्स उत्तरे और अब तक कितने पकड़े गये और फितने पैराट्रूप्स उतरे और कितने पकडे गये ?

श्री जनसुल लाल हार्य. : मेरे पान इसकी संख्या नहीं है लेकिन जैसा मेंने काज-पेयी साहिब से कहा कि यह पंजाब के डर्दगिर्द की बात है, उत्तर प्रदेश में नहीं है।

श्री ग्रटल बिहारी वाजपेवी : मैंने उत्तर प्रदेश के बारे में पूछा थान फिपंजाब के बारे में।

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श्री जयसुख लाल हायी: इसीलिए मैं क्लियर कर देना चाहता हूं कि उत्तर प्रदेश मैं नहीं है।

श्वी ग्रटल बिहारी वाजपेवी: मैं यह जानना चाहता हूं कि उत्तर प्रदेश में जो पाकिस्तानी सी 130 ट्रान्सपोर्ट प्लेन मार गिराया गया था ग्रौर जिसके टुकड़े मिले हैं, उसका न चालक ग्रमी तक पकड़ा गया ग्रौर न उसमें बैठे हुए लोग ही पकड़े गये । इससिये मैं जानना चाहता हूं कि उस जहाज में बैठे हुए लोग कहां गायब हो गये ?

श्री जयसुख लाल हाथीः वही मैंने कहा. कि उत्तर प्रदेश के बारे में मेरे पास सूचना नहीं है ।

श्वी ग्रटल बिहारो वाजपेयी : क्या इसका ग्रायं यह नहीं हुआ कि वे लोग भाभी तक पफड़े नहीं गये ? ग्राप इसका साफ जवाब दें ।

श्री जयसुख लाल हाथी : उसमें से कोई पकडा नहीं गया ।

SHRI BHUPESH GUPTA: It seems that Government does not have a clear policy in regard to this matter. We are receiving reports from "West Bengal^even this morning I got a report-that members of the minority community belonging to our Party and other secular and democratic parties are being arrested under the Defence of India Rules on the ground, in some cases, that they have" relatives in Pakistan or that they visited them last year and so on. May I know whether the country is going to have an assurance that such Muslims would not be arrested and that when the parties concerned or others can vouch for their integrity, Government would move in the matter and set all those people who have been arrested at liberty? We have brought this matter to the notice of the Home Minister and he has been good enough to consider this matter but I am bringing it

to the notice of the House also because even this morning I got a message, for example, the relatives of Poet Nazrul Islam have been arrested under the Defence of India Rules. We know them for the past thirty, fifty years. There is nothing against them.

to Questions

SHRI GULZARILAL NANDA: It is a very different question. The hon. Member also met me and I asked him to give me the names so that I could personally see if there was anything. I will see that nothing is done which will not be on adequate grounds.

SHRI S. S. MARISWAMY; In this connection, I would like to bring to his notice the case of a gentleman, Mr. Peer Mohammad by name.

MR. CHAIRMAN: No, no names, please.

SHRI S. S. MARISWAMY: He i it. Sir.

MR. CHAIRMAN: Don't mention the names here. Give them to the Minister, if you so wish.

SHRI S. S. MARISWAMY: I do not mention the name, Sir. I will give it to the Minister. ' One gentleman in Tirunelveli District, Madras State, had offered to cooperate with the officers in the war effort and the Collector appreciated his offer but even without the knowledge of the Collector, the particular gentleman has been arrested in spite of the fact that he had offered his services. He is a good propagandist and the Collector appreciated his work. He was arrested and he belongs to a minority community. Is that right?

MR. CHAIRMAN: What is the question?

SHRI S. S. MARISWAMY: What are the reasons for his arrest?

SHRI BHUPESH GUPTA: Ho_w will such cases be dealt with by Government or have been dealt with by Government?

MR. CHAIRMAN: I think he can take care of himself.

SHRI GULZARILAL NANDA: Although it is not a question, I think it is an important enough matter that has bee.a raised here which calls for a clarification from me. In respect of the many persons detained, it should not at all be construed that there is any kind of bias against any community. A number of people belonging to other communities have also been detained; this is a much larger number and, therefore, in every case, it is a question of the merits, the factual circumstances of each case. This is dealt with in the States. We lay down the principles but they have to carry out their responsibilities and they do not refer to us for each case. Still, I think I can exercise my good offices when I find that there is some- j thing which calls for a fresh review | of the matter.

SHRI CHANDRA SHEKHAR: Mav I know whether Government is aware ' of the fact that the Indonesian Com- ' munist Party Leaders issued a state- \ ment to wage a' civil war in the country when Pakistan started its aggression? Is it also a fact that the Chinese Communist Party instigated certain persons who belong to the Left Communist Party to collaborate with the paratroopers coming from Pakistan? In these circumstances. It is not a question of political affiliations but the particular activity against the nation I that counts for getting them arrested. '

MR. CHAIRMAN: What is the \setminus question?

SHRI CHANDRA SHEKHAR: The question is whether Government is aware of this fact that the Indonesian Communist Party and the Chinese Communist Party have been instigating the Left Communists in this country to collaborate with the Pakistani

MR. CHAIRMAN: You do not h».ve to repeat the whole thing. I just wanted to know what your question was.

SHRI GULZARILAL NANDA: All this has been made known to us from various sources as the hon. Member has been acquainted but what the response of the Left Communist has been on this, of course, we will also try to find out.

SHRI ARJUN ARORA: This crisis has revealed that many foreigners, including Pakistani citizens, overstay their visa in the country. May I know if the Home Ministry will take some steps which will ensure that no foreigner, whether Pakistani or otherwise, will overstay his visa in the country, and also whether prompt action and strong action will be taken against those who overstay their visas?

SHRI GULZARILAL NANDA: This is a matter fully under our consideration that our arrangements should be tightened so that there is no overstay as far as possible

SHRI BHUPESH GUPTA: We know of the fantastic statement of an Indonesian Communist leader but we do not know of all the things he said. Anyhow 'may I ask the hon. Minister —it is not a question of any party; individuals are there, independents— . a question? There is an independent M.L.A. in West Bengal who was arrested under the D.I.R. He was a captain in the Army and he offered his services to the Chief Minister of West Bengal. There are such people belonging to many parties. I would like to know whether the Government is going to lay down a clear-cut policy so that people are consulted. Suppose you have some doubt about some people, you can consult their party representatives or their organisations and satisfy yourself instead of getting them arrested. So I want to know from him whether he is aware that in some placesit is not Mr. Nanda or even some Minister-the local officials and others and some employers are getting some of the trade union and other people arrested because the going is good now under the D.I.R. and people could be put in jail.

SHRI GULZARILAL NANDA: It is entirely repugna.it to my own attitude | that any person should be detained or i his movements restrained because he j is a trade union worker. Possibly a I mistake might occur but I do not ! think -any such thing has happened within my knowledge. And as I have told the hon. Member he can let me know if anything has occurred.

REVISION OF REFINERY AGREEMENT BY M/s. Burmah Shell

"808. SHRI P. K. KUMARAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether M/s. Burmah Shell have agreed to revise the existing refinery agreement; and

(b) if so, when the revised agreement is expected to be signed?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): (a) and (b) Burmah-Shell have agreed in principle to the revision of the existing refinery agreement. Draft letters have been drawn up for the purpose and a reply from the company is awaited.

SHRI P. K. KUMARAN: What are the main features of the new agreement?

SHRI HUMAYUN KABIR: The major change will be that till now there was the refinery agreement which gave them certain privileges. In future they will be governed by the ordinary industrial licence. There are two features to which I would like to draw the attention of the House as a result of this industrial licence. The first great change will be regarding the utilisation of indigenous crude oil. In future indigenous crude oil which will include crude produced in the country or outside by the Government or by the Government in partnership with others will be used by these companies. The second is about the use of tankers. Indian tankers will be given preference. Under the old

refinery agreement these companies had the option of choosing their own tankers.

to Questions

SHRI P. K. KUMARAN: Utilisatio* of tankers is the option of the company?

SHRI HUMAYUN KABIR; Under the refinery agreement which was signed about ten or twelve years ago they had the option of choosing their tankers but under the new industrial licence it will be Indian tankers.

SHRI ARJUN ARORA: May I know if the agreement will take care of the price of crude which the Burma-Shell imports?

SHRI HUMAYUN KABIR: Regarding the price of crude also, this will be determined according to the formula laid down by the working group. There also there is a change from the past.

SHRI A. D. MANI: May I ask whether the Burmah-Shell during the present emergency, that is, during the recent conflict, was able to meet the defence requirements of India or was there any reluctance on their part to supply a certain kind of petroleum product? The second question I would like to ask is ...

SHRI HUMAYUN KABIR: Sir, one at a time would be better.

Now this supplementary does not arise from this question but in order to remove any misgivings or doubts, I would say that there has been full co-operation from them.

SHRI C. D. PANDE: May I know whether the Government propose to insert a stipulation that in case of non-availability of crude from their sources they will be forced to utilise the crude that we will supply to them? For example, they get their crude from Persia but if Persia failed to supply crude to them, it should be incumbent on them to utilise the crude that we may be -able to give them.